

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.60/129/2018**

**Date of decision: 10.10.2018**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

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Manjit Kaur W/o Nirmal Singh, aged about 60 years, Data Entry Operator 'E' (Class 'C' post), (now retired) R/o House No.2354, Phase 10, Mohali, through her husband, next friend and GPA Nirmal Singh, S/o Late Sh. Sham Singh, R/o House No.2354, Phase 10, SAS Nagar, Mohali, Punjab.



**... APPLICANT**

1. Union of India through its Secretary, Ministry of Electronics and Information Technology, Electronics Niketan, 6, Lodhi Road, New Delhi.
2. National Institute of Electronics and Information Technology (NIELIT) through its Director, C-134, Puncom Building, Industrial Area, Phase VIII, Sector-72, SAS Nagar, Mohali.
3. Additional Director (P&A), National Institute of Electronics and Information Technology (NIELIT), C-134, Puncom Building, Industrial Area, Phase VIII, Sector-72, SAS Nagar, Mohali.

**... RESPONDENTS**

**PRESENT:** Sh. Parveen Kumar Garg, counsel for the applicant.  
Sh. Ram Lal Gupta, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. After arguing the matter for some-time, when we were not inclined to entertain this petition, learned counsel for the applicant sought permission to withdraw this O.A. enabling him to avail appropriate legal recourse, for implementation of order of this Court in his favour in earlier round of litigation, as available under the rules and law.
2. Ordered accordingly.

**(P. GOPINATH)**  
**MEMBER (A)**

Date: 10.10.2018.

Place: Chandigarh.

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

